

LOK SABHA

Friday, April 25, 1969/Vaisakha 5,  
1891 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

जयन्ती शिपिंग कम्पनी, लिमिटेड

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\*1322. श्री श्रीगोपाल साहू :

श्री ओंकार सिंह :

क्या नौबहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) उन व्यक्तियों के नाम तथा पते क्या हैं जिन्होंने डा. घर्म तेजा की जयन्ती शिपिंग कम्पनी में कभी 5,000 रुपये अथवा उससे अधिक राशि जमा की थी या उस कम्पनी के 5,000 रुपये के अथवा उससे अधिक राशि के शेयर खरीदे थे;

(ख) सरकार ने इस कम्पनी को प्रति-वर्ष कितनी राशि का ऋण दिया और उसके लिये क्या प्रतिभूति (सिक्यूरिटी) प्राप्त की; और

(ग) इस कम्पनी की ओर कितनी राशि बकाया है और उसे वसूल करने के लिए सरकार क्या कार्यवाही कर रही है ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI

IQBAL SINGH) : (a) to (c). A statement giving the required information is laid on the table of the House.

Statement

(a) The required information is given in the statements laid on the table of the House [Placed in Library. See No. LT/835/69]

(b) The amount of loan given to the company yearwise is as follows :-

Year	Amount
1962-63	21,44,452.50
1963-64	1,31,99,528.50
1964-65	1,91,12,017.48
1965-66	2,45,04,144.06
1966-67	3,67,34,850.58
1967-68	4,06,84,852.10
1968-69	4,08,45,967.53
April, 1969	38,88,310.60
	18,11,14,123.35

The security obtained is the first as well as second mortgages of all the 11 ships purchased with this loan assistance.

(c) The amount now outstanding against the above loan is Rs. 15,68,14,296.26. No special action is necessary to recover this because the repayment instalments are already being paid by the company regularly and without any default after the expiry of the moratorium granted by Government for the period August 1966 to March 1968.

श्री श्रीगोपाल साहू : जो ऐसी कम्पनियों से शेयर खरीदते हैं अथवा रुपया जमा कराते हैं जो बाद में बंद हो जाती हैं, फेल हो जाती हैं अथवा जिनका दिवाला निकल जाता है तो क्या उन लोगों को किसी प्रकार की गारन्टी दिलाने के अंशय के कोई कदम उठाने का कानून लाने पर सरकार विचार कर रही है ?

जब श्री कम्पनी को ऋण दिया गया था तो क्या हर समय नये-नये सिरे से सेक्योरिटी कम्पनी से मांगी गयी थी? यदि हाँ, तो उसका क्या ब्यौरा है, और यदि नहीं तो उसका क्या कारण है?

**श्री इकबाल सिंह :** जहाँ तक उन रुपयों का ताल्लुक है जो लोगों ने जमा कराया था वह तकरीबन 35 लाख 53 हजार रु० बचा था वह सारा का सारा वापस कर दिया। सिर्फ तीन आदमियों का दो, दो हजार रुपया रहता है। इसलिए इस बात का सवाल पैदा नहीं होता है कि जो रु० लिया गया वह वापस नहीं हुआ। जब से जयन्ती शिपिंग कम्पनी का इन्तजाम शिपिंग कारपोरेशन ने लिया उसके बाद एक साल में उनका सब रु० वापस कर दिया।

**श्री श्रीगोपाल साबू :** कम्पनी की इस समय पोजीशन क्या है और सरकार का इसमें कोई रुपया रह गया है क्या? यदि हाँ तो कितना बाकी है और कितना बढ़े खाते में जायेगा?

**श्री इकबाल सिंह :** जहाँ तक कम्पनी का ताल्लुक है कम्पनी को जो कर्जा दिया गया था वह इसलिये दिया गया था कि उन्होंने जहाज खरीदे और जहाज खरीदने के बारे में जो लोन ऐग्रीमेंट हुआ था उसके मुताबिक कम्पनी को कर्जा दिया गया था, और वह कर्जा दिया था शिपिंग डेवलपमेंट फंड कमेटी ने और जैसे जैसे किस्तें आती हैं वह वापस किया जाता है। सिर्फ दो साल तक उनको मारेटोरियम दिया गया था और वह पूरा होने के बाद दुबारा किस्तें वापस कर रहे हैं।

**SHRI D. N. RATODIA :** With regard to the Jayanti Shipping Company the matter had been discussed for years in this House and efforts were made by the Government for the extradition of Mr. Teja. May I know what is the result of this?

In March 69 it had been reported that Mr. Teja's wife gave birth to a child in Costa Rica. According to the rules of

Costa Rica, if a child is born in Costa Rica, he is entitled to have the nationality of Costa Rica. Is it likely to have any difficulty in the extradition proceedings, and what is the Government doing about it?

**SHRI IQBAL SINGH :** As far as the extradition proceedings are concerned, that is in the Supreme Court of Costa Rica. Regarding the son having been born to Mrs. Teja, that is a fact, but that has nothing to do with the case.

**SHRI D. N. PATODIA :** Sir, it is not clear.

**MR. SPEAKER :** That the son has been born is a fact, but that does not come in the way.

**SHRI D. N. PATODIA :** In what way? My question was whether it is a fact that by the birth of a son to Mrs. Teja, Mr. Teja will be entitled to acquire the nationality of Costa Rica.

**THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH):** As far as the present information goes, when a child is born there, the child could be registered as a Costa Rican citizen, but at this moment, I have no information whether it in any way affects the status of the father. But I may inform the House that we are actually expecting the judgment of the Costa Rican Government in the extradition proceedings on the 30th of this month.

**श्री मधु लिमये :** इस कम्पनी को इनके बयान के अनुसार 18 करोड़ से अधिक कर्जा सरकार के द्वारा दिया गया है जिसमें से साढ़े 15 करोड़ से अधिक बकाया है। यह सारा कर्जा इस कम्पनी को शुरू से ही यह लोग देते रहे धर्म तेजा के यहाँ आने पर भी जब वे इंटर कान्टिनेंटल में खाना देते थे, अफसर लोग और मंत्री लोग आते थे, फिर भी वह चले गये, उनको जाने दिया गया। तो क्या यह बात सही है कि डा० धर्म तेजा और उनकी पत्नी कहते हैं कि हमारा भारत सरकार कुछ नहीं बिगाड़ सकती है इसलिए कि जब प्रधान मंत्री के दो लड़के इंग्लैंड में पढ़ते थे तो डा० धर्म तेजा उनको पैसा दिया करते थे।

और उनसे रसीद लिया करते थे। वे सारी रसीदें उनके पास हैं इसलिए वह कहते हैं कि हम ब्लैक मेल सरकार को कर सकते हैं और सरकार हमारा कुछ नहीं बिगाड़ सकती है, न ऐक्सट्रैडिशन प्रोसीडिंग्स पूरी होंगी और न हम को वापस लाया जायगा, न हमारे ऊपर केस होगा। क्या इस तरह की बात सही है? इसकी जांच आपने की है?

SHRI RAGHU RAMAIAH : It is most unfortunate that the Prime Minister's name is dragged into this.

श्री मधु लिमये : मैं नहीं ला रहा हूँ। यह धर्म तेजा और उनकी पत्नी सभी लोगों से कहते हैं। वह आपको ब्लैक मेल कर रहे हैं। क्या यह बात सही है?

SHRI RAGHU RAMAIAH : As to what Dharma Teja's wife says or does not say, whether they say that we can take action or not, the Government of India is very particular and is taking every possible step to ensure that proper action is taken.

श्री मधु लिमये : इससे संदेह उत्पन्न हो जाता है। पिछली बार आप को पता होगा मैंने यह साबित किया था कि ऐनफोर्समेंट डायरेक्टोरेट के सुझाव के बावजूद कि उनका पासपोर्ट इम्पाउन्ड किया जाय, उनको गिरफ्तार किया जाय, इस पर कोई कार्यवाही नहीं हुई। नन्दा साहब के घर पर, आप नहीं थे उस मीटिंग में, मुझे याद है कि उस मीटिंग में तय हुआ कि पूरा सवृत नहीं है इसलिए न गिरफ्तार किया जायगा, न उनके पासपोर्ट को इम्पाउन्ड किया जायगा। और उनको यहां से बाहर जाने की छूट दी गई। उसके बारे में लोगों के मन में संदेह है। तो इसकी सफाई देनी चाहिए।

MR. SPEAKER : That question is about the meeting and all that. It has nothing to do with this question.

श्री मधु लिमये : अध्यक्ष महोदय, आप उस वक्त नहीं थे, मुझे याद है कि नन्दा जी के घर पर जो बैठक हुई उसमें आप नहीं थे, और

आपकी गैर हाज़िरी में यह फैसला हुआ है। क्यों ऐसा फैसला हुआ?

श्री इकबाल सिंह : जहां तक इस बात का ताल्लुक है अगर इसके लिए अलग से माननीय सदस्य सवाल करें तो जवाब दे सकता हूँ। अभी जो सवाल है उसके सम्बन्ध में यही कह सकता हूँ कि बहुत-से केस चल रहे हैं, एक केस कौस्टारिका के सुप्रीम कोर्ट में उनको वापस लाने के लिए चल रहा है। इसके सम्बन्ध में अगर कोई बात माननीय सदस्य पूछें तो जवाब दे सकता हूँ बाकी बातों का जवाब इस समय नहीं दे सकता।

श्री मधु लिमये : ब्लैक मेलिंग का कोई जवाब नहीं दे रहे हैं। ब्लैक मेल क्यों करने देते हैं? कोर्ट से इसका मतलब नहीं है?

श्री इकबाल सिंह : कानून के मुताबिक जो भी सम्भव होगा वह ऐक्शन लिया जायेगा।

श्री रवि राय : प्रधान मंत्री के लड़कों के बारे में कोई जवाब नहीं दे रहे हैं।

SHRI TENNETI VISWANATHAM : When the loan was given, what was the number of ships which was agreed upon to be supplied for that loan, and how many ships have been actually supplied?

SHRI IQBAL SINGH : The number of ships is 18. All the 18 ships of the Jayanthi Shipping Company have been taken over. The company has been taken over by the Shipping Corporation.

SHRI S. M. BANERJEE : Sir, you have full right to admit any question. But kindly read this question, Sir. It states :

“(a) whether Government's attention has been drawn to the reports that large-scale manufacture of bombs and other explosives has been started in different parts of the country particularly in West Bengal, Kerala and Andhra Pradesh with a view to cause disruptions and flaring up of an armed revolution among the peasantry along the Maoist line and theory; and

(b) if so, the action taken in regard thereto and with what result ?

If such questions are put to defame a particular Government or a particular political party...

MR. SPEAKER : She has not mentioned any party except Maoist line.

SHRI S. M. BANERJEE : The reply may be "we have no information" and again loaded supplementaries will start.

MR. SPEAKER : Andhra Pradesh is also included there, because two or three bombs were thrown recently there also. Let the Government say. She has not defamed any party. No party is mentioned. She has only mentioned Maoist line and I do not think any of us is in love with Mao.

**Reported large scale manufacture of Bombs and explosives in West Bengal, Kerala and Andhra Pradesh.**

\*1325 SHRIMATI ILA PALCHOU-DHURI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the reports that large-scale manufacture of bombs and other explosives has been started in different parts of the country particularly in West Bengal, Kerala and Andhra Pradesh with a view to cause disruptions and flaring up of an armed revolution among the peasantry along the Maoist line and theory ; and

(b) if so, the action taken in regard thereto and with what result ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) The State Governments/Union territory Administrations have no such information.

(b) Does not arise.

MR. SPEAKER : Mr. Banerjee knows the mind of the Government very well !

SHRIMATI ILA PALCHOUHDURI : Even in today's papers, reports have come out that , bombs have been found in the Presidency College laboratory and they have

been found to be very dangerous. I do not know if the Central Government has any information about it and whether they will institute any enquiry about the bombs found in the laboratory.

SHRI Y. B. CHAVAN : Naturally about this latest occurrence, I will have to get further facts from the State Government.

SHRIMATI ILA PALCHOUHDURI : The Governor of West Bengal at that time, Mr. Dharma Vira, had told reporters that although Naxalite posters and shouting various slogans may not be treason, what constituted towards subverting the Government would have to be looked into by the Central Government. That was his opinion. I want to know if the Central Government has taken any action accordingly.

SHRI Y. B. CHAVAN : I do not think that opinion has anything to do with this.

SHRI HEM BARUA : Naxalite violent activities have intensified in certain parts of the country, particularly in Kerala, where they have started killing people. If people are killed under Congress regime, that is bad. If people are killed under communist regime that is equally bad. We must not distinguish between one killing and another. Whoever kills, it is bad. In West Bengal, naturally the Home Minister is perturbed about the increase in violent activities in that State. Very recently Mr. Jyoti Basu said it. Newspapers have reported this morning that bombs have been discovered in the chemistry laboratory of the Presidency College, Calcutta. Here are colleges whose laboratories produce bombs ; This is a startling thing. May I know what steps Government have taken to see that violence does not spread in this country and Mao's thoughts are not made a basis of violent activities in this country ?

SHRI Y. B. CHAVAN : Again Sir, the hon. Member has tried to widen the question. About the activities of Naxalites we have never said that they are not spreading. They are asserting themselves in different parts of the country including West Bengal. We have certainly taken note of what is happening in the matter. I know that in States where they are more active State Governments have taken note of it. Even in